

**GOVERNMENT OF INDIA  
NEW AND RENEWABLE ENERGY  
LOK SABHA**

UNSTARRED QUESTION NO:1587  
ANSWERED ON:13.12.2013  
RENEWABLE ENERGY CERTIFICATES RECS  
Botcha Lakshmi Smt. Jhansi

**Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:**

- (a) whether the Government proposes to reform the regulatory provisions relating to trading of Renewable Energy Certificates (RECs);
- (b) if so, the details thereof; and
- (c) the steps being taken by the Government to ensure strict enforcement of Renewable Purchase Obligations (RPOs) Regulations by State Electricity Regulatory Commissions?

**Answer**

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH)

(a)&(b): No, Madam

(c): Section 86(1) (e) of the Electricity Act, 2003 mandates State Electricity Regulatory Commissions to specify Renewable Purchase Obligation (RPO), and therefore, responsibility of enforcement of RPOs in a particular state remains with the respective State Electricity Regulatory Commissions.